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- (ख) वर्ष 1994-95 के दौरान 2,96,680 विद्यार्थियों को प्रवेश दिया गया है।
- (ग) विभिन्न विश्वविद्यालय समय-समय पर दीक्षान्त समारोहों का आयोजन करके डिग्नियां प्रदान करते हैं। इस वर्ष आयोजित किए गए दीक्षान्त समारोहों में प्रदान की गई स्नातक और स्नातकोत्तर डिग्नियों के संबंध में सूचना अभी उपलब्ध नहीं है।
- (घ) श्रम मंत्रालय द्वारा भेजी गई नवीनतम सूचना के अनुसार, वर्ष 1992 के दौरान 40,400 स्नातक और स्नातकोत्तर व्यक्तियों को नियक्तियां प्रदान की गई थी।

Disabled Women Representatives on Women Commission

1943. SHRI JOYANTA ROY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of disabled women representatives on the women's commission and the sub-committees; and
 - (b) the other details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT (KUMARI VIMLA VERMA): (a) and (b) The National Commission for Women does not have any member on the Commission or on its sub-committees with known disability. The members are appointed on the basis of their eligibility under the Sec. 3(2) of the NCW Act. 1990.

Central Assistance to States for Welfare Schemes for the Disabled

1944. SHRI PRAMOD MAHAJAN: SHRI VIREN J. SHAH:

Will the Minister of WELFARE be pleased to state:

- (a) the number of disabled persons particularly suffering from polio and blindness (State-wise);
- (b) the details of the amenities and facilities provided to the disabled persons in each State; and
- (c) the amount of Central assistance given to each State during each of the last three years, for various welfare schemes for helping the disabled persons and the detail of such schemes?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) A Statement-I is enclosed. (see below).

- (b) The infromation is available in a published document namely Concessions/ Facilities available to Disabled through State/UT Government brought out by the Ministry of Welfare in 1994.
- (c) Except under the Scheme, namely, Employment of the Handicapped, no Central Assistance is given to any State Govt. / UT Admn. directly under any of the other Schemes for the Welfare of the Handicapped administered by the Central Government. A Statement containing the details of the Central Assistance given to the States/UT Admn. during the last 3 years under the Scheme, namely, Employment of the Handicapped is given in Statement-II.